

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) There is only one Government High School and this is at present affiliated to the Board of Secondary Education, West Bengal

(b) Does not arise

Shri Kadiyan: May I know whether there has been any recommendation or any demand from the representatives of the people of Andamans to affiliate the Andaman Education Board to the Education Board at Ajmer?

Dr K. L. Shrimall: Yes, there was a demand to affiliate the High School to the Central Board of Education.

Shri Kadiyan: May I know what is the medium of instruction in the schools in Andamans?

Dr K. L. Shrimall: I think it is Hindi. But this is subject to correction.

Shri B S Murthy: Since the majority of the people are the children of the parents from South India who have settled there, may I know why this school is being affiliated to the West Bengal Government?

Dr K. L. Shrimall: The medium of instruction is Hindi. Therefore the proposal is that it should now be affiliated to the Central Board of Education and we have already written to the administration to get it affiliated.

Shri Tangamani: I understand that the medium of education in this Government High School in the Andamans is Bengali and Hindi. In view of the fact that more than 50 per cent of the population in the Andamans is Tamil-speaking, will Tamil also be introduced as a medium of instruction?

Mr Speaker: Is there a proposal to have languages other than Hindi?

Dr K. L. Shrimall: No

Shri Tangamani: There is already Bengali there

Shri V P Nayar: The Minister has stated that there is one high school in

the Andamans. May I know what percentage of children of school-going age have facilities for education in the Andamans now?

Dr. K. L. Shrimall: The hon. Member is going beyond this question. He may ask a separate question.

#### Tax on Agricultural Income

\*840 { Dr. Ram Subhag Singh:  
Shri Vajpayee:

Will the Minister of Finance be pleased to state

(a) whether it is a fact that Government have suggested to State Governments replacement of land revenue by an agricultural income-tax, and

(b) if so, the reactions of the State Governments?

The Minister of Finance (Shri T. T. Krishnamachari) (a) No, Sir

(b) Does not arise

Dr Ram Subhag Singh: Is it the view of the Finance Minister that the land revenue system should be substituted by an agricultural income-tax system, and if so, may I know whether he has approached his other colleagues in the Cabinet to approach the State Governments for introducing this system?

Shri T. T. Krishnamachari: That will not be a correct representation of my views. Anyway, my views are my personal views. They have nothing to do with the Cabinet or with the Government of India. I might have some academic views on this subject, and I might have mentioned them somewhere. And it has not been correctly reported. I did not ever say that the land revenue system can be completely done away with and agricultural income-tax can take its place. There are many other things that have to come in between. Perhaps, the hon. Member will grant that even a Minister might be a student and could have certain personal views which might even be academic.

**Shri Nagi Reddy:** May I know whether Government have recommended to the State Governments to immediately enact agricultural income-tax Acts and proceed with this?

**Shri T. T. Krishnamachari:** I require notice.

**Shrimati Tarkeshwari Sinha:** Is it not a fact that agricultural income-tax will be linked up with agricultural output, and, therefore, it will give more revenue to Government? If so, may I know whether Government propose to invite all the State Government representatives and discuss this matter with them so as to get more revenue from the country?

**Mr. Speaker:** That is a suggestion for action

**Shrimati Tarkeshwari Sinha:** I just wanted to know his opinion

**Mr. Speaker:** Hon Members have got various suggestions. Shall I use the Question Hour for that?

**Shri B. S. Murthy:** May I know whether the Minister is aware that some of the State Governments are already going ahead with this agricultural income-tax?

**Shri T. T. Krishnamachari:** Yes. I believe about eight of them have agricultural income-tax, and before the States' reorganisation took place, another four had this agricultural income-tax

#### Advances against Foodgrains

\*41 **Shri Jadhav:** Will the Minister of Finance be pleased to state:

(a) the total amount advanced by the scheduled banks on foodgrains since the directive issued by Reserve Bank of India in June, 1957; and

(b) how does it compare with the advances on foodgrains prior to the directive?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) and (b). Information about the amount advanced by the banks during a particular period is not available, but if the Hon'ble Member intends to know the

level of advances both prior to and after the issue of the directive, it may be stated that the advances stood at about Rs. 43 crores on May 31, 1957, at Rs. 40 crores on June 28, 1957 and are estimated to have come down to Rs 35 crores on July 12, 1957.

**Shri Jadhav:** May I know the amount of advance that can be made to an individual for the purchase of rice and other foodgrains?

**The Minister of Finance (Shri T. T. Krishnamachari):** Advance to individuals? I must ask the individual banks about it

**Shri Jadhav:** It is not a question of an individual who deals in these things. The banks concerned ..

**Mr. Speaker:** Shri T. K. Chaudhuri

**Shri T. K. Chaudhuri:** Have Government any idea about the maximum amount advanced by the scheduled banks against foodgrains?

**Shri T. T. Krishnamachari:** The figures in regard to the advances have been given generally by my colleague, though, I am afraid, the figures are about a month old. We have had estimates since then. Actually, it takes about four weeks for us to get the correct figures. But we get forecasts earlier. The estimates have indicated that the advances are coming down rapidly

**Mr. Speaker:** The hon. Member wanted to know whether any ceiling has been fixed for advances against foodgrains, or the amount is unlimited, and whatever the bank may like to give can be given.

**Shri T. T. Krishnamachari:** So far as each bank is concerned?

**Mr. Speaker:** Yes, in respect of the various banks. Has any limit been set by Government or not?

**Shri T. T. Krishnamachari:** The ceiling that is fixed is in relation to the advances that they made last year. There could be no absolute ceiling. The ceilings are fixed in relation to their advances during the previous year. That is why I have